

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 153/94.

Dt. of Order: 30-3-94.

1. T.Ramulu
2. B.K.Mallash
3. A.Suresh
4. D.Jangaiah
5. G.Satyanarayana
6. M.Ramsingh
7. N.Ashok Kumar
8. G.Nagaraju

...Applicants

Vs.

1. Flg. Officer, Officer in charge, Civil Administration, Air Force, Station, Begumpet, Hyderabad.
2. Commanding Officer, Civil Administration, Airforce, Hyderabad

....Respondents

Counsel for the Applicants : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

....2.

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) X

Heard Sri S.Ramakrishna Rao, learned counsel for the applicants and Sri N.R.Devaraj, learned Standing Counsel for respondents.

2. The respondents issued requisition to the Employment Exchange for sponsoring the names of the candidates for engaging as Anti Malaria Lascars and the applicants herein were recruited on the basis of the recommendations of the Employment Exchange by orders No.BG/2759/1/PC dt. 16.6.1993, 17.6.1993 and 3.7.1993. All the applicants were given appointment for the period from 16.6.1993 to 14.12.1993 after due police verification etc. This O.A. has been filed praying for a direction to absorb the applicants in Group 'D' cadre by giving priority in consideration of their services as seasonal Anti Malaria Lascars.

3. In O.A.Nos.190/94 to 197/94, some Seasonal Anti Malaria Lascars employed by the Airforce Academy, Hyderabad had requested for a similar relief. After considering all the circumstances and on hearing both the sides, we gave the following directions, as it was a case of engaging Weaker Sections and that too for six months in each year. While giving those directions, we also directed the respondents to keep in view the suitability of the employees for the posts and nature of duties which they have to render. The directions that were given in that O.A. are as under:-

"(1) Respondent 2 has to prepare the seniority list of those who are engaged as Anti Malaria Lascars but not yet crossed 40 years. The names of those employees can be deleted from the list on crossing 40 years on 1st January.

(2)

(2) Respondent 2 has to offer the post of Anti Malaria Lascar for engagement for six months by addressing letters to those who are in the seniority list by 2nd week of April each year and those who are interested in working have to report before the concerned authority on the dates specified for considering the medical fitness and good conduct. The names of those who are not found to be of good conduct can be deleted from the seniority list by making a note in the Confidential Book as to why such candidate is not found to be of good conduct so that it can be produced before the Tribunal/ Court if the denial of appointment is challenged.\*

4. As the applicants in the present O.A. are similarly situated as the applicants in O.As. 190/94 to 197/94, we do not see any reason to differ from the directions given in the above said O.As. Accordingly, we give the same directions to the respondents in this O.A. also to be followed in the case of the applicants herein.

5. We feel that by following the above directions, the necessity of issuing the requisition to the Employment Exchange each year may not arise and such employees may be knowing as to whether they will be called for such appointment if they are interested. We also make it clear that on the basis of the preparation of the seniority list and in view of the directions referred to, such seasonal employees cannot claim a right for regularisation. Of course, this order does not deprive them from making a representation to the concerned authority for regularisation and then it is for the concerned authorities to decide as to whether it is a case where any scheme has to be

D

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 30-3-1994

ORDER/JUDGMENT

O.A./R.A./C.A./No.

O.A.No.

153/94

T.A.No.

(w.p.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

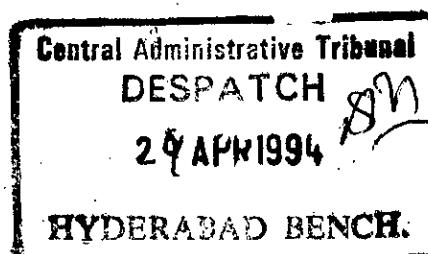
Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm



JUDGMENT

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